

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 55/TT/2023

Subject	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31. 3.2024 for Asset-1: Navsari (PG)-Bhestan 220 kV D/C line (with minimum capacity of 400MVA per circuit), Asset-2: Conversion of 80 MVA fixed line reactor at Boisar end of Aurangabad-Boisar 400 kV D/C line to switchable line reactors along with NGR bypass arrangement and under Western Region System Strengthening Scheme-WRSS XXII.
Date of Hearing	20.12.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Madhya Pradesh Power Management Company Limited and others
Parties Present	Shri Zafrul Hasan, PGCIL Shri Dhivyanshu Mishra, PGCIL Shri Arjun Malhotra, PGCIL

Record of Proceedings

PGCIL has filed the instant petition for the determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Navsari (PG)-Bhestan 220 kV D/C line (with minimum capacity of 400MVA per circuit), Asset-2: Conversion of 80 MVA fixed line reactor at Boisar end of Aurangabad-Boisar 400 kV D/C line to switchable line reactors along with NGR bypass arrangement and under Western Region System Strengthening Scheme-WRSS XXII.

2. After hearing the representative of the Petitioner, the Commission directed the Petitioner to submit the following information on an affidavit with an advance copy to the Respondents by 5.1.2024:

- a. The Forms in Excel submitted along with the petition do not have any links/formulae. Furnish the Excel format with all the requisite links and formulae for both assets.



- b. Detailed justification for variation in projected capital cost vis-à-vis Investment Approval and substantiate the same with relevant documentary evidence for both assets.
- c. Computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for both assets.

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date up to DOCO	Interest discharged up to DOCO	Interest payment date after DOCO	Interest discharged after DOCO

- d. The details of works for which additional capital expenditure has been projected in 2019-24, including the works against which balance/retention payments are projected to be made for both assets.

3. The Commission directed the Respondents to submit their reply by 19.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.1.2024. The Commission further directed the parties to complete the pleadings within the time specified and observed that no extension of time would be granted.

4. The petition will be listed for further hearing on 21.2.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

